

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 782/MP/2025 along with IA No. 146/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : ACME Solar Holding Limited (ASHL) and Anr.

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Petition No. 833/MP/2025 along with IA No. 103/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : AMPIN Energy Green Private Limited (AEGPL) and Ors.

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Petition No. 817/MP/2025

Subject : Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Juniper Green Cosmic Private Limited (JGCPL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ASHL, AEGPL & JGCPL
Shri Ashutosh K. Srivastava, Advocate, ASHL, AEGPL & JGCPL
Shri Siddharth Niggotia, Advocate, ASHL, AEGPL & JGCPL
Shri Aashwyn Singh, Advocate, ASHL, AEGPL & JGCPL
Shri R Jatin Katiyar, Advocate, ASHL, AEGPL & JGCPL



Shri Ramji Srinivasan, Sr. Advocate, PGCIL, PBTSIL, PNTL & PSTL
Ms Ranjitha Ramachandran, Advocate, PGCIL, PBTSIL, PNTL & PSTL
Shri Aneesh Bajaj, Advocate, PGCIL, PBTSIL, PNTL & PSTL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, these matters could not be taken up for a detailed hearing and were accordingly adjourned.

2. The learned counsel for the Petitioners sought two weeks' time to file rejoinders to the replies filed by the Respondents in the matters. Accordingly, the Commission granted the Petitioners two weeks to file their rejoinder(s), if any, with a copy to the other side.
3. The Petitions, along with IAs, will be listed for the hearing on **19.11.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

